

(A)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

C.P.NO.538/2002 IN O.A.NO.2116/2002

Wednesday, this the 7th day of May, 2003

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri Govindan S. Tampi, Member (A)

Devi Dayal Sharma
Retd. TGT/Advocate
r/o C-449, Main 100 Ft. Road
Chhajjupur, Shahdara
Delhi-32

(Applicant in person)

..Applicant

Versus

1. Smt. Shailja Chandra
Chief Secretary, Govt. of NCT of Delhi
Delhi Secretariat
IP Estate
New Delhi-2
2. Shri Rajender Kumar
Director of Education
Govt. of NCT of Delhi
Block-10, Old Secretariat
Delhi-54
3. Sh. A.K.Chakraborty
Dy. Director of Education
Dist. North-East
Govt. of NCT of Delhi
B-Block, Yamuna Vihar
Delhi-53

..Respondents

(By Advocate: Shri George Paracken)

O R D E R (ORAL)

Shri Justice V.S. Aggarwal:

This Tribunal on 9.8.2002 had disposed of OA-2116/2002. The operative portion of the order reads:-

"2. In this view of the matter and in the interest of justice the OA is disposed of at the admission stage itself, even without issuing notices to the respondents, by directing the respondents to consider the aforesaid representation of the applicant and his request for antedating pay and other benefits by a detailed and speaking order within a period of three months from the date of receipt of a copy of this order."

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(2)

2. The applicant seeks that decision in this regard
^{not} has been taken and necessarily, therefore, notice was
issued. In the reply, it has been pointed that the
decision in this regard has been taken and copies of two
orders dated 27.12.2002 and 27.1.2003 have been placed on
record. Once the decisions have been taken, though
little late, we deem it unnecessary to proceed with the
matter and consequently, the rule is discharged.

3. However, at this stage, it becomes necessary to
mention that in the reply filed the plea taken is that in
compliance of the order that was passed by this Tribunal
the copy had been received on 11.11.2002 but, in fact,
the same had been received on 10.9.2002. The
respondents, therefore, are warned to be careful in this
regard.

(Govindan S. Tampi)
Member (A)

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(V.S. Aggarwal)

Chairman